

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/01/2017 AT
10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : CP/9/2016

NAME OF THE PETITIONER(S) : PLANT LIPIDS PVT LTD

NAME OF THE APPLICANT(S) : SYNTHITE INDUSTRIES LTD & 9 others

UNDER SECTION : 58

S.No. NAME (IN CAPITAL) DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

For Dr Bhaskar

Counsel for
Petitioner




Priyadarshini N

Swetha vanderan

Keerthi

Counsel for
R2 - R9



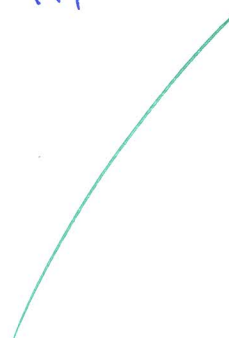

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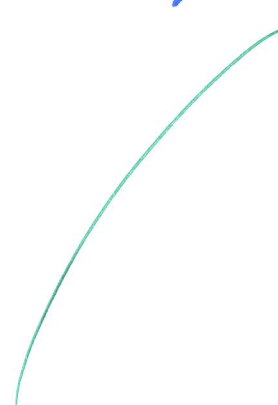
THREYAMBATH
KANNAN

Counsel for
R1









ORDER

Ms N Priyadarshini, counsel for applicant present. Shri Thriyambak Kannan, counsel for R1 and Shri M D Srinivasan, counsel for R1 to R9 are present. R10 is a formal party who transferred the shares to P1. Counsel for the applicant has filed an affidavit stating the compliance of Rule 35 of NCLT, 2016, wherein the requirement of advertisement is fulfilled. Counsel for R1 has stated that he will file the objections in the Registry by tomorrow, the copy of which is given to the other side. Counsel for R2 to R9 undertakes to file vakalat and stated that he adopts the objection filed by R1. Counsel for petitioner is directed to file rejoinder, if any, within two weeks. The matter is posted for final arguments. Put up on **02.02.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)